

CENTRAL ADMINISTRATIVE TRIBUNAL

BOMBAY BENCH  
CAMP: NAGPUR

Original Application No. 739/94.

Shri G.P. Deshpande,

... Applicant

v/s

M/o Finance

... Respondents.

Coram: Hon'ble Justice Shri M.S. Deshpande, Vice Chairman.

Hon'ble Member (A), Shri M.R. Kolhatkar.

Tribunals Order:

Dated: 06.07.1994

Mr. Marpaktar, counsel for applicant, requests for time to amend the application in respect of prayer 3. Leave to amend granted.

Amendment be carried out within a week.

Notice before admission returnable in the week commencing from 30.08.1994.

(FURTHER ORDER)

Dated: 06.07.1994

Shri Marpaktar, learned counsel for the applicant states that the present applicant has been allowed to and is entitled to appear for the examination, pursuant to the directions by the respondents, for the examination of Divisional Accountant and he, therefore, does not wish to proceed with the present O.A. The O.A. is disposed of as not pressed. No order as to costs.

Certified True Copy

*[Signature]*  
Section Officer,

Central Administrative Tribunal,  
8-mbay Beach, 'Gulistan', 3rd Floor,  
Opp. Road, near BOMBAY-400 001

Received copy of  
Shri G.P. Deshpande  
Copy to- 1) Shri Marpaktar, Counsel for applicant, dated 12/7/94  
2) Govt. of India, through Secretary, Finance Dept.,  
North Block, C. & A.G., New Delhi.  
3) The Accountant General, (A & E)-II, Maharashtra,  
Civil Lines, Nagpur-440 001.

*[Signature]* 13-7-94